

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

TP 175 of 2019 [CP(IB) 553 of 2018]

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.06.2020**

Name of the Company: Munnalal Pannalal Construction Pvt Ltd
V/s
SRK Devbuild Pvt Ltd

Section: Section 9 Insolvency & Bankruptcy Code

ORDER

(Through video conferencing)

Learned CS Mr. Pratik Tripathi appears for the Operational Creditor. Learned Senior Counsel Mr. Vijayesh Atre appears for the Corporate Debtor.

He brought to our notice that CIRP against the Corporate Debtor has been initiated vide order dated 03.01.2020 in CP (IB) 370 of 2018. Hence, this proceeding stands disposed of with a liberty to Operational Creditor to approach to RP/IRP in that proceeding with his claim. In case, CIRP proceeding is set aside the Operational Creditor is at liberty to get revive this proceeding again.

Matter stands disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 11th day of June, 2020.

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